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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(CRL) 285/2023**

SH. RAMESH CHANDER GUPTA & ANR. Petitioners

Through: Mr. K.K. Manan, Senior Advocate
with Mr. Prashant Mendiratta, Ms.
Supriya Manan, Mr. Luv Manan, Ms.
Komal Vashisht and Mr. Ajit Singh,
Advocates

versus

STATE (NCT OF DELHI) & ANR. Respondents

Through: Mr. Anand V. Khatri, ASC for the
State with SI Jyoti Joshi, P.S. G.K.-I,
Delhi

CORAM:
HON'BLE MS. JUSTICE SWARANA KANTA SHARMA

ORDER

% **02.02.2023**

CRL.M.A. 2662/2023 (exemption)

1. Allowed, subject to all just exceptions.
2. Application stands disposed of.

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3. The instant petition under Article 226/227 of the Constitution of India read with Section 482 of the Code of Criminal Procedure, 1973 has been filed on behalf of the petitioners seeking quashing of FIR No.131/2022 for offences punishable under Sections 354/506/509/34 of the Indian Penal Code, 1860 registered at Police Station Greater Kailash-I, New Delhi.
4. Issue notice. Mr. Anand V. Khatri, learned ASC accepts notice on



behalf of the State.

5. Issue notice to respondent no.2 through all permissible modes including electronically, on filing process fee within four weeks, returnable on 16.03.2023.

6. In the meanwhile, learned APP for the State also states that chargesheet will be filed within two weeks. Copy of the same be placed on record before next date of hearing.

7. The order be uploaded on the website forthwith.

SWARANA KANTA SHARMA, J

FEBRUARY 2, 2023/ns